

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00328/2018

Chandigarh, this the 16th day of March, 2018

...
CORAM:HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

Ashok Kumar Bathla Age 66 years son of Sh. Ram Lal resident of House No. 100-A, Aggarsain Colony, Assandh Road, Panipat (Group C)

....Applicant

(Present: Mr. Jagbir Malik, Advocate)

VERSUS

1. Bharat Sanchar Nigam Limited through its Chief Managing Director, 5th Floor, BSNL Bhawan, Janpath, New Delhi -1.
2. Chief General Manager (Telecom), Bharat Sanchar Nigam Limited, Haryana Circle, Mall Road, Ambala Cantt, District Ambala.
3. General Manager Telecom District, Bharat Sanchar Nigam Limited, Sector 8, Karnal.
4. Assistant General Manager (Commercial), Bharat Sanchar Nigam Limited, Panipat.
5. Controller of Communication Accounts, DOT Cell, Haryana Circle, Mall Road, Ambala Cantt, District Ambala.

....Respondents

**ORDER (Oral)
JUSTICE M.S. SULLAR, MEMBER (J)**

1. The main contention of learned counsel, at this stage, is that although the applicant has issued a legal notice dated 30.11.2017 (Annexure A-5), for redressal of his grievances, but no decision has yet been taken on it, by the Competent Authority.
2. Having heard learned counsel for the applicant, having gone through the record, with his valuable assistance, after considering the entire matter, and without expressing any opinion on merits, lest it may prejudice the case of either side during the course of further consideration, the instant main Original Application (O.A.) is disposed of, with a direction to the General Manager, Telecom

District, BSNL, Karnal (Respondent No.3) to consider and decide the grievances of the applicant, contained in the indicated legal notice, by passing a speaking & reasoned order, and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

Copy dasti.

**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 16.03.2018

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